

India on certain terms and conditions in accordance with agreements reached between these operators and Air India. The other 8 operators are operating only casual flights on ad-hoc basis depending on demand.

(c) No, Sir.

(d) Private operators can co-exist without injuring the interest of national airlines.

Statement

List of private operators who have been issued with Non-Scheduled Permit valid upto 31-3-1983.

Sl. No.	Name of Operator
1.	Air Survey Company of India Pvt. Ltd., Calcutta.
2.	Air Works India, Bombay International Airport. Santacruz, Bombay.
3.	Bharat Commerce and Industries, (Bharatair), Calcutta.
4.	Bharat Agro Aviation Service Pvt. Ltd., New Delhi.
5.	East Air (P) Ltd., Rameshwarpatnam, Bhubaneswar.
6.	Pushpaka Aviation Pvt. Ltd., Bombay.
7.	Sanghi Aviation, 7E Jhandewalan, New Delhi.
8.	M/s. Kundremukh Iron Ore Co. Ltd., Panambu, Mangalore.
9.	The Punjab State Co-operative Supply and Marketing, Federation (Markfed) Chandigarh.
10.	M/s Huns Air Pvt. Ltd., New Delhi.

Rare Chance of Promotion to Civilians in Record Offices

4436. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware that chances of promotions

to civilians in Record Offices are very rare in the present set-up and even after serving 20 years or more in a particular grade they are not getting promotion to the next grade ; and

(b) if so, what action has been taken by Government to improve their service career ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) According to available information only 4 per cent of the total strength of Lower Division Clerks have not got promotion after 20 years of service.

(b) It is proposed to open up more promotion avenues by bringing all Records Offices except those of the Army Medical Corps, Corps of Electrical & Mechanical Engineers and Military Farms within a combined roster.

C.S.D. Canteen Facilities to Civilian Employees

4437. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) is it a fact that CSD canteen facilities have been extended to civilian employees with excise duty, while their counter parts service personnel (combatants) enjoy this facility without paying excise duty: and

(b) so, the reasons why excise duty free CSD canteen facilities have not been provided to the civilian employees also?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a), Central Excise duty on all manufactured goods and State Excise duty on tobacco and tobacco products are payable by all the entitled categories of consumers including Defence Personnel. Liquor